

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No. 2256/90
T.A. No.

199

DATE OF DECISION 18.1.1991

Shri T.Ramulu Petitioner APPLICANTShri K.L.Asthana, Advocate for the Petitioner(s)
Versus APPLICANTU.O.I & anr. RespondentsShri M.L.Verma, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *Yes*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

JUDGEMENT(Judgement of the Bench delivered by Hon'ble
Mr.D.K.Chakravorty Member)

The applicant claims that his correct date of birth is 14.7.45 and not 14.7.28 as entered in his service records. The application came up for admission on 14.1.91 when we went through the records carefully and heard the learned counsel of both parties. We feel that the application could be disposed of at the admission stage itself and we proceed to do so.

2. Admittedly, he had filed OA 420/87 in the Tribunal seeking identical relief which was dismissed by judgement dated 6.7.87. Review application No.27 of 1987 filed by him was also rejected by order dated 19.11.87. He filed SLP Civil No.2930 of 1988 in the Supreme Court and later Review

Petition No.340/88 in the Supreme Court which
~~was~~
was also dismissed.

3. The applicant has mentioned the above facts in the present application but he has submitted photostat copy of a Health and Age certificate dated 26.13.90 issued by the Civil Surgeon,Osmania General Hospital,Hyderabad according to which the applicant was examined and his age by appearance is 46 years.

4. The documents relied upon by the applicant has been obtained after failing in two rounds of litigation in this Tribunal as well as the Supreme Court. It is in the nature of a self serving document. Significantly, the Civil Surgeon does not state as to when the applicant was examined by him and under what circumstances.

5. In our view, the present application is not maintainable in law and the same is dismissed at the admission stage itself. The parties will bear their own costs.

D.K.Chakravorty
(D.K.CHAKRAVORTY)
MEMBER
(18/11/89)

P.K.Kartha
(P.K.KARTHA)
VICE CHAIRMAN
18/11/81